

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA- No. 85 of 2011 in
D.F.R. No. 428 of 2011

Dated :1st July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra State Electricity Distribution Company Limited ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Parag P. Tripathi, ASG with
Mr. Abhishek Mitra & Mr. Anuj Bhandari
Counsel for the Respondent(s): Ms. Richa Bharadwaja for
Mr. Buddy A. Ranganadhan for R.1
Mr. Abhay Nevagi &
Ms. Sampada Narang for R.2 & 3

ORDER

We have heard the learned counsel for the parties.

In view of some questions which have been raised by both the parties, which have not been referred to in their petition and the reply, the parties are directed to file their additional statements raising those questions on or before 26.07.2011 after serving copy on the other side.

Post the matter on **05.08.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS